SHRI JAYANTILAL VIRCHAND-BHAI SHAH. Madam, I also lay on the Table —

- I (i) A copy each (in English and Hindi) of the following papers, under sub-section (1) of section 9A of the Companies Act, 1956.—
  - (a) Annual Report and Accounts of the Rajasthan State Dairy Development Corporation Limited, Jaipur, for the year 1988-89 together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon
  - (b) Statement by Government accepting the above Report.
  - (ii) Statement (in English and Hindi) giving reasons for the delay in laying the paper mentioned at (i) above

[Placed in Library See No LT-1681/91 for (i) and (ii)]

- II. A copy each (in English and Hindi) of the following papers:—
- (i) Annual Report and Accounts of the National Dairy Development Board, Anand, for the year 1989-90, together with the Auditors' Report on the Accounts
- (ii) Statement by Government accepting the above Report.

[Placed in Library See No. LT-1540/90 for (i) and (ii)]

- Report and Accounts (1989-90) of the Madras Fertilizers Limited, Madras and related papers.
- II. Report and Accounts (1989-90) of the Rashtriya Chemicals and Fertilizers Limited, Bombay and related papers.
- III, Report and Accounts (1989-90) of the Hindustan Fertilizer Corporation Limited, New Delhi and related papers

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVE-LOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI RAM BAHADUR SINGH): Madam, I lay on the Table, under sub-section (1) of the section £19A of the Companies Act. 1956, a copy each (in English and Hindi of the following papers:—

- (1) (a) Twenty-fourth Annual Report and Accounts of the Madras Fervillers Limited Madras, for the year 1989-90, together with the Auditors' Report on the Accounts and the comments of the Compt-oller and Auditor General of India thereon.
  - (b) Review by Government on the working of the Company.
    [Placed in Library. See No.
    LT-1595/90 for (a) and (b)]
- (11) (a) Twelfth Annual Report and Accounts of the Rashtriya Chemicals and Fertilizers Limited, Bombay, for the year 1989-90, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
  - (b) Review by Government on the working of the Company. [Placed in Library. See No. L.T.-1594/90 for (a) and (b)]
- (iii) (a) Twelfth Annual Report and Accounts of the Hindustan Fertilizer Corporation Limited, New Delhi, for the year 1989-90, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
  - (b) Review by Government on the working of the Corporation.

    [Placed in Library. See No LT-1591/90 for (a) and (b)]

Report and Accounts (1988-89 and 1989-90) of the Central Pulp and paper Research Institute, Saharanpur and related papers.

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE AND THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRY (SHRI DASAI CHOWDHARY), Madam, I lay on the Table a copy each (in English and Hindi) of the following papers:—

- (i) (a) Annual Report and Accounts
  of the Central Pulp and Paper
  Research Institute, Saharanpur, for the year 1988-89, together with the Auditors' Report on the Accounts.
  - (b) Review by Government on the working of the Institute.
  - (c) Statement by Government giving reasons for the delay in laying the papers mentioned at (a) above.
- (ii) (a))Annual Report and Accounts
  of the Central Pulp and Paper
  Research Institute, Saharanpur, for the year 1989-90 together with the Auditors' Report on the Accounts.
  - (b) Review by Government on the working of the Institute.
     [Placed in Library. See No. L.T.-1613/90 (i) and (ii)]

## MOTION FOR ELECTION TO THE NATIONAL OILSEEDS AND VEGETABLE OILS DEVELOPMENT BOARD

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI BHAKTA CHARAN DAS); Madam, On behalf of Shri Devi Lal, I move:

'That in pursuance of clause (e) of sub-section (4) of section 4 of the National Oilseeds and Vegetable Oils Development Board Act, 1983 (29 of 1983) read with Clause (i) sub-rule (1) of Rule 4 of the National Oil Seeds and Vegetable Oils Development Board Rules, 1984, this House do proceed to elect in such manner as the Chairman may direct, one member from among the members of the House, to be a member of the National Oilseeds and Vegetable Oils Developmment Board,"

The question was put and the motion was adopted

## MOTION FOR ELECTION TO THE COCONUT DEVELOPMENT BOARD

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI JAYANTILAL VIRCHANDBHAI SHAH) Madam I move:

"That in pursuance of clause (e) of sub-section (4) of section 4 of the Coconut Development Board Act, 1989 (5 of 1979) read with clause (1) of sub-rule (1) of rule 4 of the Coconut Development Board Rules, 1981, this House do proceed to elect, in such manner as the Chairman may direct, one member from among the members of the House to be a member of the Coconut Development Board."

The question was put and the motion was adopted

## REFERENCE TO THE INADEQUATE SUPPLY OF WATER IN DELHI

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): Now, we will take up Special Mentions (Interruptions). Shri Dipen Ghosh (Interruption). Let Mr. Kulkarni speak first I will allow you (Interruptions) Please allow Mr Kulkarni (Interruptions). Mr Ghosh, I will call you Let him speak first.

SHRI A G. KULKARNI (Maharashtra): Madam, through you, I want to draw the attention of the Government to the inadequacy of supply of water, not only to the Parliamentarians but to all. All over Delhi, the public is harassed I want you to direct the Government that water supply be restored immediately to all the areas which have been shut off This is the difficulty. Madam. There is no water the difficulty, Madam There is no water for taking bath How anybody can live without water, So, through you, I want to draw the attention of the Government to this problem (Interruptions)

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): I am sure, the Government will take notice. (Interruptions). Shri Ram Naresh Yadav. (Interruptions) I am sure, he will take